

MP-2820-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

MP No. 2820 of 2025

(M/S SHREEJI BUILDERS AND DEVELOPERS PVT LTD AND OTHERS Vs MUNICIPAL CORPORATION OF BHOPAL AND OTHERS)

Dated: 26-06-2025

Shri Sanjay Agrawal - Senior Advocate with Shri Arpit Agrawal - Advocate for the petitioners.

Shri Amit Kumar Sharma - Government Advocate for the State.

Learned Senior Counsel appearing for the petitioners submitted that no purpose will be served in demolition of building. Appellate Court had committed an error in setting aside a well reasoned order of injunction. It is submitted that distance between two buildings which were constructed by petitioners was found to be less, therefore, order for demolition of building was passed. Petitioners filed civil suit and also filed an application for injunction. Application for injunction was allowed which was reversed by appellate Court. Default is compoundable in nature.

Issue notice to the respondents on payment of process fee within seven days, returnable by week commencing 28.07.2025.

Considering aforesaid, order dated 17.05.2025 (Annexure-P/10) shall remain stayed till the next date of hearing.

C.C. as per rules.

(VISHAL DHAGAT)
JUDGE

